

**SCHEDULE II**

**FORM D**

**PROOF OF CLAIM BY FINANCIAL CREDITORS**

*(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)*

To:

09.06.2020

The Liquidator,  
Mr. Mahesh Sureka,  
173, Udyog Bhavan, Sonawala Road,  
Goregoan (East), Mumbai-400063.

From

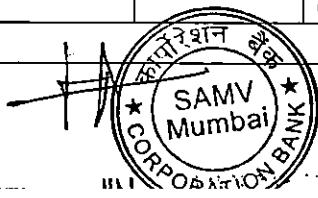
<p><b>Registered Office:</b> Union Bank of India, (E-Corporation Bank) Head Office, Mangaladevi Temple Road, PB No. 88, Mangalore – 575001, Now Union Bank of India, Central Office, at Vidhan Bhavan Marg, Nariman Point, Mumbai.</p>	<p><b>Principal Office:</b> Union Bank of India, E-Corporation Bank, Stressed Asset Management Vertical, Mezzanine Floor, Veena Chambers, 21, Dalal Street, Fort, Mumbai-400001.</p>
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**Subject:** Submission of proof of claim in respect of the liquidation of M/s Tasgoankar Blossom Pvt Limited under the Insolvency and Bankruptcy Code, 2016.

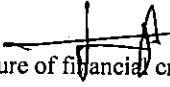
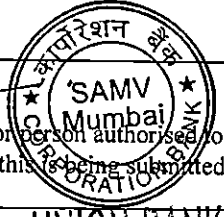
Madam/Sir,

I, K.R.S.Prakashrao, Chief Manager-law, Corporation Bank hereby submits this proof of claim in respect of the liquidation of M/s Tasgoankar Blossom Private Limited. The details for the same are set out below:

1.	NAME OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION (PROOF OF INCORPORATION, IFA PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Union Bank of India (E-Corporation Bank) (A Government of India Enterprise) A Body corporate constituted under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 [PAN : AAACC7245E]					
2.	ADDRESS AND EMAIL OF FINANCIAL CREDITOR OR CORRESPONDENCE.	Union Bank of India (E-Corporation Bank) Stressed Asset Management Vertical, Mezzanine Floor, Veena Chambers, 21, Dalal Street, Fort, Mumbai-400001. <a href="mailto:samvmumbai@corpbank.co.in">samvmumbai@corpbank.co.in</a> .					
TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED) Amount in Rs.							
	Sr.No.	Account No	Book Balance	Monthly Int.up to 29.02.2020	Total as on 29.02.2020	12 days int. 8	Total Outstanding as on 12.03.2020
	1	560726000001631	57,61,422	1,17,81,512/-	1,17,81,512	5576	1,18,37,280/-
	Sr.No.	Account No	Book Balance	Qtrly Int.up to 31.12.2020	Total as on 31.12.2019	72 days int. 309	Total Outstanding as on 12.03.2020
	2	560931000617685	9,68,35,170	9,48,89,554	19,17,24,724	55,53	19,72,78,033/-
					Grand Total		20,91,15,313/-



**"Now UNION BANK OF INDIA"**

4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	<ol style="list-style-type: none"> <li>1. DPN.</li> <li>2. Take Delivery Letter.</li> <li>3. Agreement for Term Loan.</li> <li>4. Guarantee Agreement.</li> <li>5. Common Deed of Hypothecation of Crops/stocks.</li> <li>6. Common Deed of Hypothecation of Movable assets/debts.</li> <li>7. Deed of Simple Mortgage ( all above documents dated 07.11.2012)</li> <li>8. Board Resolution.</li> <li>9. Power of Attorney.</li> </ol>
5.	DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT	---
6.	DETAILS OF HOW AND WHEN DEBT INCURRED: Corporation Bank had sanctioned loan as per CSI dated 24.12.2011 and released on 07.11.2012.	
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	---
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	Plot of land and Poly houses on Gat No.377/1, 389/1/4, 389/1/5, 389/1/6 at Village Dattanagar, Kuravali Budruk, about 4 KM from Shikar Shingapur Phata, Off Phaltan, Dist: Satara.
8A.	WHETHER SECURITY INTEREST RELINQUISHED	Yet to relinquish
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	-----
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	560931000617685
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	(i) Statement of account. ( Documents relied on in support of the claim ( as per mentioned in Col.4) have been submitted at the time of filing Form-C)
<p style="text-align: center;">   </p> <p>Signature of financial creditor or person authorised to act on his behalf (please enclose the authority if this is being submitted on behalf a financial creditor)</p>		
K.R.S.PRAKASHRAO "Now UNION BANK OF INDIA"		
Chief Manager		
Flat No.206, Kamalvan Apartment, Dhanukarwadi, Kandivali West, Mumbai-400067		

\*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

**AFFIDAVIT**

I, K.R.S.Prakashrao, Chief Manager, currently residing at Flat No.206, Kamalvan Apartment, Dhanukarwadi, Kandivali West, Mumbai-400067 do solemnly affirm and state as follows:

1.The above named corporate debtor was, at the liquidation commencement date, that is, 12<sup>th</sup> day of March, 2020 and still is, justly and truly indebted to Corporation Bank in the sum of Rs. 20,91,15,313/-/-.

2.In respect of my claim of the said sum or any part thereof, I have relied on the documents as specified above.

3.The said documents are true, valid and genuine to the best of my knowledge, information and belief.

4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Solemnly, affirmed at Mumbai on this 09<sup>th</sup> Day of June, 2020.



"NOW UNION BANK OF INDIA"  
Deponent's signature.

**VERIFICATION**

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para to of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Mumbai on 09<sup>th</sup> day of June, 2020.



Deponent's signature

"NOW UNION BANK OF INDIA"